

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO. /130/90**

**T.A. NO.**

**DATE OF DECISION** 7th June, 1995

M.J.Amrabhai

Petitioner

Mr.M.M.Xavier  
Mr.K.K.Shah

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.R.M.Vin

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Administrative Member

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W/o

M.J.Amrabhai  
Rly.Qur.No.A/16,  
Ranpur Road,  
Dhandhuka.

(d)  
Applicant

Advocate Mr.M.M.Xavier  
Mr.K.K.Shah

versus

1. Union of India, Through :  
General Manager,  
Churchgate, Bombay.
2. The Divisional Railway Manager,  
Notice to be served to the  
Additional Rly.Manager,  
Bhavnagar Division,  
Bhavnagar para.
3. The Divisional Signal &  
Telecommunications Engineer,  
W.Rly., Bhavnagar Division,  
Bhavnagar para.

Respondents

Advocate Mr.R.M.Vin

ORAL ORDER

O.A.130/90

Date: 7/6/1995

Per Hon'ble Mr.N.B.Patel Vice Chairman

On behalf of the applicant, his learned advocate Mr.Xavier states that the applicant's grievance is removed. He, therefore, seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.

( K.Ramamoorthy )  
Member (A)

( N.B.Patel )  
Vice Chairman

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